

(TO BE PUBLISHED IN THE DELHI GAZETTE PART - IV EXTRAORDINARY)
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
HOME (POLICE-II) DEPARTMENT, 6TH LEVEL, 'C' WING,
DELHI SECRETARIAT, NEW DELHI-110002.

F. No.20/23/2000/HP-II/ 2859-2874

Dated: 06-12-2022

NOTIFICATION

F.No.20/23/2000/HP-II/2859-2874 -In exercise of the powers conferred by section 469 of the Delhi Municipal Corporation Act, 1957 (86 of 1957) and section 375 of the New Delhi Municipal Council Act, 1994, (44 of 1994), the Lt Governor of the National Capital Territory of Delhi, is pleased to confer upon the following persons, who have been conferred with all power of Special Metropolitan Magistrate in accordance with the provisions of sub-section (1) of section 18 of the Code of Criminal Procedure, 1973 (2 of 1974), vide Notification No.52/DHC/GAZ.-IIB/SPL.MM/2022 dated 10th October 2022 of Officer on Special Duty (Gazette-II), High Court of Delhi, the powers of Municipal Magistrate for the trial of offences under the Delhi Municipal Corporation Act, 1957 and New Delhi Municipal Council Act, 1994, within the National Capital Territory of Delhi for such period till the powers of Special Metropolitan Magistrate conferred upon them by the High Court of Delhi, exist, namely:-

1. Mr. Munshi Ram Bihagra
2. Mr. Padam Singh
3. Mr. Satya Pal Gupta
4. Mr. Manohar Lal
5. Mr. Sudershan Kumar
6. Mr. Purushotam Dass Siwal
7. Mr. Ramvir Singh,
8. Mr. Mithilesh Chandra Pandey
9. Mr Ramesh Chand Bhati
10. Mr. Sunil Kumar
11. Mr. Rajinder Kumar Gupta
12. Mr. Desh Raj Chaudhary
13. Ms. Harjeet Kaur
14. Mr. Lalit Kumar Sharma
15. Mr. Shailesh Lakhtakia
16. Mr. Jai Dev Kulesh
17. Ms. Kusum Lata Singh
18. Mr. Vikram Singh
19. Mr. Chandan Singh Mawri
20. Mr. Shri Prakash Rai

The above said officers, appointed as Municipal Magistrates, like other Special Metropolitan Magistrates, would work for six days a week with Second Saturday off and would be entitled to leave as per the provisions contained in Delhi Petty Offences (Trial by Special Metropolitan Magistrate) Rules, 1998.

BY ORDER AND IN THE NAME OF THE Lt. GOVERNOR
OF THE NATIONAL CAPITAL TERRITORY OF DELHI,

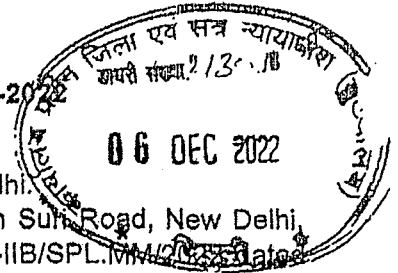
Tech Br.
P. DSS (H.C.)
06/12/22

Raj
05/12/2022
(Rajan Bhatnagar)
Deputy Secretary (Home-II)

F. No.20/23/2000/HP-II/2859-2874

Dated: 05-12-2022

Copy for information & necessary action to:-



1. The Registrar General, Supreme Court of India, New Delhi.
2. The Registrar General, High Court of Delhi, Sher Shah Suri Road, New Delhi, with reference to their office letter No.5511/DHC/GAZ.-IIB/SPL.III/2022 dated 11.10.2022.
3. The District and Session Judge, Tis Hazari Court, Delhi.
4. The Chief Metropolitan Magistrate, Tis Hazari Court, Delhi.
5. The Director (Delhi), Ministry of Home Affairs, Govt. of India, North Block New Delhi.
6. The Principal Secretary (Home), Govt. of NCT of Delhi.
7. The Principal Secretary (Law and Justice), Govt. of NCT of Delhi.
8. The Principal Secretary to the Lt. Governor Delhi, Rajpur Road, Delhi.
9. The Principal Secretary (U.D), Govt. of NCT of Delhi, Delhi Secretariat, New Delhi.
10. The Commissioner of Police, PHQ, Jai Singh Road, New Delhi-110001.
11. The Chairman NDMC, Palika Kendra, New Delhi.
12. The Divisional Commissioner, Govt. of NCT of Delhi, 5 Sham Nath Marg, Delhi.
13. The Director, Directorate of Prosecution, Govt. of NCT of Delhi, Tis Hazari Court Complex, New Delhi.
14. The OSD to Chief Secretary, Govt. of NCT of Delhi.
15. The Superintendent, GAD/CN, Government of NCT of Delhi for publication in Part-IV of Delhi Gazette, Extraordinary, two sets along with Hindi version.
16. Guard file.

(Rajan Bhatnagar)
Deputy Secretary (Home-II)

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs) : DELHI

No. 92266 /Power/Gaz/2022

Dated 9 DEC 2022

Sub:- Notification.

Copy forwarded for information and necessary action to :-

1. The Chief Metropolitan Magistrate, Central District, Tis Hazari Court, Delhi.
2. The Accounts Branch, Central, Tis Hazari Court, Delhi.
3. The Website Committee, Tis Hazari Courts, Delhi.
4. The R & I Branch (Central) for uploading on LAYERS.

(RAKESH PANDIT)

Addl. District Judge (Central)

Link Officer In-Charge, Judicial Branch Central
For Pr. District & Sessions Judge (Hqs),
Delhi